

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE : NORTH DISTRICT :
ROHINI COURTS, DELHI**

LINK ROSTER

In super-session of Order no. 30589 – 30616 /CMM/Rohini/Delhi dated 08.10.2021, the following arrangement is made of division of work and responsibilities of Metropolitan Magistrates in the North Judicial District of Delhi. This roster will take immediate effect.

S. No	Name of the Magistrate	Room No.		Name of the Magistrate	Room No.
1	Ms. Neha Mittal, Ld. MM (Mahila Court-01)	103	<-->	Ms. Nidhi Chitkara, MM (Mahila Court-02)	104
2	Sh. Mayank Goel, MM -03 (VACANT COURT)	213	<-->	Ms. Tapasya Agarwal, MM - 02	319
3	Sh. Gaurav Katariya, Ld. MM-07	6	<-->	Ms. Neha Pandey, MM - 06	320
4	Sh. Jitender, Ld. MM - 01	116	<-->	Sh. Kautuk, MM - 04	110
5	Ms. Swati Gupta, Ld. Mm - 05	114	<----	Ms. Niharika Kr. Sharma, LdMM (NI Act) Digital Court (VACANT COURT)	310

- Whenever any MM is on leave or unavailable due to official work, his work shall be dealt with by the link Magistrate shown against his name in the opposite column. In case both the said MMs are on leave or not available due to official work, the MM whose name is mentioned immediately below the name of the unavailable link MM shall work as his next link MM and so on. The two MMs mentioned in the first horizontal row shall be deemed to be MMs placed immediately below the two MMs mentioned in the last row. In case none of the Link Magistrates named in the column is available, the work shall be dealt with by the Magistrates named in the other column, starting from the top.
- In case the undersigned is not available, being on leave or busy with administrative work or for other official reasons, the work of the court of the undersigned shall be dealt with by Sh. Jitender, Ld. MM . In the absence of Sh. Jitender, Ld. MM the respective work shall be looked after by Ms. Neeti Suri Mishra, Ld. ACMM and in her absence by the Duty MM. The judicial work to be exclusively dealt by CMM i.e. applications under SARFAESI ACT, transit remand or remand pertaining to cases of Crime, CBI or EOW etc shall be dealt by Ld. ACMM and in her absence by senior most MM.
- Sh. Jitender, Ld. MM, shall dispose off all miscellaneous application and remand work of the court of the undersigned as and when the undersigned is on leave or otherwise busy in administrative work or not available. In his absence, the aforesaid work will be looked after by Ms. Neeti Suri Mishra, Ld. ACMM and in the absence of both of said officers, the same shall be looked after by the Duty Magistrate of the day.
- In case Ms. Neeti Suri Mishra, Ld. ACMM is not available, being on leave or busy with administrative work or for other official reasons, the work of the court of Ms. Neeti Suri Mishra, Ld. ACMM shall be dealt with by Sh. Kautuk, Ld. MM as the first link and in her absence by the Duty MM.
- In case the undersigned is not available, being on leave or busy with official work, the administrative work shall be looked after by Ms. Neeti Suri Mishra Ld. ACMM (North District). In case she is also not available, the administrative work shall be looked after by the Duty MM for the day.
- Applications for recording statement under section 164 Cr.PC moved before the Area MM shall be marked by him/her to the Link MM regardless of the offence being not triable by the area MM/MM.
- In the event that the Area MM is on leave or not available, the application for recording statement under section 164 Cr.PC shall be moved before the Link MM who shall proceed to record the statement as if the application had been marked to him/her by the Area MM.
- In the absence of the Link MM the application under section 164 Cr.PC shall be marked by the Area MM to the next link MM in the manner given in Clause 1 above.
- Applications for recording statement under section 164 of Criminal Procedure Code in cases involving offences under Sections 376, 376A, 376B, 376C, 376D or 377 of IPC against a female or offences against children shall be moved only before Ms. Neeti Suri Mishra, Ld. ACMM, (North District) for marking. In the absence of Ms. Neeti Suri Mishra, Ld. ACMM, such application shall be moved before the undersigned. In the absence of Ld. ACMM and undersigned, such application shall be moved before Ld. DMM.
- All the Ld. MMs are further directed that the statement of witnesses u/s 164 Cr. P.C. mandatorily be recorded in the Vulnerable Witness Deposition Room, and all procedural guidelines be strictly complied with.
- In the absence of the Link MM, such applications would be marked to the Link MM in the manner provided in clause 1 above. The Magistrate so dealing with TIP applications is not exempted from work as duty magistrate on days assigned to him or her.
- The Magistrates who are required to proceed for Test Identification Parade proceedings at Rohini Jail shall leave the Court premises only after completing their judicial work as well as the work of their link Magistrates (including post lunch session work) and after recording statements Under Section 164 of Code of Criminal Procedure, if any, for which applications are received in their Court by 02.15 PM. In order to avoid repeated travel to jail, it is directed that on the day fixed for carrying out TIP in a particular jail complex, the Magistrate shall conduct TIP in all cases in which applications have been received by the said date and in which the accused is lodged in the same complex (Tihar/Rohini). TIPs shall accordingly be scheduled. The assignment of TIP duty would not exempt the officer from holding evening court.

Deepika